

Date.	Note of progress of proceedings and routine orders	Date to which is adjourn
1	2	3
24.X.86.	In Compliance of court's order dated 29-9-86, the case is submitted for final hearing. M. S. Sanyal	
<u>27-X-86</u>	Hon. D.S. Misra - Ali. Hon. G.S. Sharma - JM Sri Tahir Ali advocate for the plaintiff and Sri Latji Sinha for the respondent are present. The Suit from which this appeal has arisen, was filed by certain descendants of deceased Railway employee claiming the amount of salary, gratuity, pensions etc payable to the deceased employee with the allegations that they are ^{his} legal heirs entitled to it. In our opinion the Suit does not relate to any service-matter. There is simple question of succession to get the amount from the Railway deptt. in respect of dues of deceased Railway employee. The amount payable is not in dispute and as such this is not a case which should be tried by this Tribunal and the parties learned counsels do not object to this view. Let the record be returned to the court concerned for deciding the case in accordance with law. The parties are directed to appear their on. 1-12-86. Memb (A) M. S. Sanyal	